

Cr1.A.No. 1067 OF 2001  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM NO.1A (Judgment) COURT NO.10 SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.1067 OF 2001@@  
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ALAMGIR SANI ... APPELLANT(S)

VERSUS

STATE OF ASSAM ... RESPONDENT(S)

(HEARD BY HON'BLE S.N. VARIAVA AND B.N. AGRAWAL, JJ)

Date: 20/12/2002. This/These matter(s) were called on for y.@@  
AAAAAAAAAAAA  
0 pronouncement of judgment today.

CORAM:

HON'BLE MR. JUSTICE S.N. VARIAVA  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant (s)  
Mr. K.P. Singh, Adv.

For Respondent(s)  
Mr. Anil K. Jha, Adv.  
Mr. V.K. Sidatharan, Adv. for  
M/s Corporate Law Group

UPON perusing the Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.  
.SP2

Hon'ble Mr. Justice S.N. Variava pronounced the judgment of this Court.

The appeal stands dismissed in terms of the signed judgment.

.SP1

(K.K. Chawla) (Jasbir Singh)@@  
AA  
Court Master Court Master

[Non-reportable signed judgment is placed on the file]